



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष २, अंक ५२]

गुरुवार, जानेवारी ६, २०११/पौष १६, शके १९३२

[पृष्ठे ३, किंमत : रुपये १९.००

असाधारण क्रमांक १

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Contingency Fund (Amendment) Ordinance, 2011 (Mah. Ord. I of 2011), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

H. B. PATEL,
Secretary to Government,
Law and Judiciary Department.

[Translation in English of the Maharashtra Contingency Fund (Amendment) Ordinance, 2011 (Mah. Ord. I of 2011), published under the authority of the Governor.]

FINANCE DEPARTMENT

Mantralaya, Mumbai 400 032, dated the 6th January 2011.

MAHARASHTRA ORDINANCE No. I OF 2011.

AN ORDINANCE

further to amend the Maharashtra Contingency Fund Act.

WHEREAS both Houses of the State Legislature are not in session ;

AND WHEREAS the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action further to amend the Maharashtra Contingency Fund Act, for the purposes hereinafter appearing ;

Bom.
XLVI
of
1956.

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Maharashtra is hereby pleased to promulgate the following Ordinance, namely :—

Short title
and
commence-
ment.

1. (1) This Ordinance may be called the Maharashtra Contingency Fund (Amendment) Ordinance, 2011.

(2) It shall come into force at once.

Temporary
amendment
of section 2
of Bom.
XLVI of
1956.

2. During the period of operation of this Ordinance, the Maharashtra Contingency Fund Act shall have effect as if, in section 2 thereof, for the words "a sum of one hundred fifty crores of rupees" the words "a sum of one thousand crores of rupees" had been substituted.

Bom.
XLVI
of
1956.

STATEMENT

The corpus of the Contingency Fund of the State established and maintained under the Maharashtra Contingency Fund Act (Bom. XLVI of 1956), is one hundred fifty crores of rupees.

2. The Government has decided to provide financial assistance to the farmers of the State affected due to unprecedented heavy rainfalls, which caused heavy losses to the crops; and also to make necessary arrangement for controlling the prices of essential commodities. Similarly, the Central Government has released an amount of rupees fifty-five crores to the State Government for carrying out necessary special types of schemes in the Naxalite Areas. The budgetary provisions available for such items of expenditure are inadequate. These items of expenditure would constitute "New Services" and therefore, they are required to be brought to the notice of the State Legislature. The ensuing session of the State Legislature is scheduled to commence on the 14th March 2011. Necessary orders for making available the funds for the above-mentioned purposes can be issued only after the expenditure on these "New Services" is brought to the notice of the State Legislature by way of Supplementary Demands and an Appropriation Bill, passed by both Houses of State Legislature, is published as an Act of the State Legislature. However, as the expenditure on these items is required to be incurred immediately, it will have to be met by way of withdrawal of advances from the Contingency Fund.

3. At present, a balance of Rs. 150 crores is available in the Contingency Fund. This balance is inadequate for meeting the expenditure on the above-mentioned items and for other unforeseen and immediate items of expenditure which would be required to be met from the Contingency Fund. It is, therefore, considered expedient to temporarily increase the existing corpus by Rs. 850 crores to make the corpus of the Contingency Fund of Rs. 1000 crores, so as to meet the expenditure, as aforesaid.

4. As both Houses of the State Legislature are not in session and the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action further to amend the Maharashtra Contingency Fund Act (Bom. XLVI of 1956), for the purposes aforesaid, this Ordinance is promulgated.

Mumbai,
Dated the 5th January 2011.

K. SANKARANARAYANAN,
Governor of Maharashtra.

By order and in the name of the Governor of Maharashtra,

SUDHIR SHRIVASTAVA,
Principal Secretary to Government.